

STATEMENT SHOWING THE INFORMATION WITH REGARD TO CASES PENDING AGAINST M.Ps. AND M.L.As. (INCLUDING FORMER & SITTING) IN THE STATE OF ANDHRA PRADESH IN THE COURT OF SPECIAL COURT FOR TRIAL OF CRIMINAL CASES RELATING TO ELECTED M.Ps. AND M.L.As., VIJAYAWADA, AS ON 02.04.2024

Sl. No.	District	Name of Court	Case No.	Sitting/Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Ananthapuramu	J.M.F.C., Gooty	CC 43/2018	Former M.P.	01.02.2009, Cr. No.20/2009	U/Sec.188, 283 of IPC.	Imprisonment for 6 months or fine or both	30.08.2009	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.627/2020 on 05.10.2020. NBW is pending against A6.	Stayed	
2		J.F.C.M., Rayadurg.	CC 50/2018	Sitting & Former M.L.As.	21.07.2007, Cr. No.34/2007	U/Sec.143, 188, 447, 186, 506 r/w 149 IPC	Imprisonment for 7 years or fine or both	23.09.2009	05.01.2023	For fixing of Trial Schedule	-	6 months
3		J.F.C.M., Rayadurg.	CC 51/2018	Sitting M.L.A.	21.07.2007, Cr. No.35/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2671/2018 on 12.03.2020.	Stayed	
4		J.F.C.M., Rayadurg.	CC 52/2018	Sitting M.L.A	23.07.2007, Cr. No.36/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2667/2018 on 12.03.2020.	Stayed	
5		A.J.F.C.M., Dharmavaram.	CC 2/2019	Sitting M.P.	Private Complaint	U/Sec.500 of IPC.	Imprisonment for 2 years or fine or both	12.02.2014	16.06.2023	For Continuation of Chief of PW1.	-	6 months

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1	2	3	4	5	6	7	8	9	10	11	12	13
6	Ananthapuramu	J.F.C.M., Kalyana Durgam	CC 05/2023	Former M.P.	14.04.2014. 84/2014	U/Sec.188 r/w 34 of IPC.	Imprisonment for 6 months or fine or both	03.08.2017.	Charges not framed.	Summons Pending	-	1 year
7		Spl J.F.C.M., Ananthapuram	CC 07/2023	Former M.L.A.	23.03.2022. 53/2022	U/Sec.143, 341 r/w 34 of IPC.	Imprisonment for 6 months or fine or both	24.02.2023.	Charges not framed.	Interim Stay of all further Proceedings granted by Hon'ble High Court in CrI.P.No. 7854/2023, dt, 10.10.2023	Stayed	
8		Spl. J.F.C.M. Prohibition & Excise Cases, Ananthapuramu	CC 08/2023	Former M.P.	19.12.2019, Cr. No. 244/2019.	U/Sec.153(a) & 506 of IPC.	Imprisonment for 7 years or fine or both	09.12.2020	21.06.2023	For Judgment.	-	15 days time for disposal.
9		Prl. Judicial Magistrate of First Class, Ananthapuramu	CC 15/2023	Former M.L.A.	12.06.2020, Cr. No.269/2020	U/Sec.420, 467, 471 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	27.02.2023.	Charges not framed.	Summons of A1 to A4 and A6 pending.	-	1 year
10		Prl. Judicial Magistrate of First Class, Ananthapuramu	CC 16/2023	Former M.L.A.	12.06.2020, Cr. No.271/2020	U/Sec.420, 467, 471, r/w 34 of IPC.	Imprisonment for 7 years or fine or both	27.02.2023.	Charges not framed.	Summons of A1 to A4 & A6 Pending.	-	1 year
11		Prl. Judicial Magistrate of First Class, Ananthapuramu	CC 17/2023	Former M.L.A.	11.06.2020, Cr. No.268/2020	U/Sec.420, 467, 471, r/w 34 of IPC.	Imprisonment for 7 years or fine or both	01.04.2023	Charges not framed.	Summons of A1 to A5 and A7 pending.	-	1 year
12		Prl. Judicial Magistrate of First Class, Ananthapuramu	CC 18/2023	Former M.L.A.	12.06.2020, Cr. No.270/2020	U/Sec.420, 467, 471, r/w 34 of IPC.	Imprisonment for 7 years or fine or both	01.04.2023	Charges not framed.	Summons of A1 to A4 and A6 pending.	-	1 year

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1	2	3	4	5	6	7	8	9	10	11	12	13
13	Ananthapuramu	Prl. Judicial Magistrate of First Class, Ananthapuramu	CC 19/2023	Former M.L.A.	12.06.2020, Cr. No.272/2020	U/Sec.420, 467, 471, r/w 34 of IPC	Imprisonment for 7 years or fine or both	01.04.2023	Charges not framed.	Summons of A1 to A4 and A6 pending.	-	1 year
14		J.F.C.M., Tadipatri	CC 01/2024	Sitting M.L.A.	13.03.2020. 94/2020	U/Sec.171-B, 171-E of I.P.C. and 343-A of Municipal Act, 1965 and Sec.211 of A.P. Panchayat Raj Act, 1994.	Imprisonment for 2 year or Fine or Both	21.12.2023.	Charges not framed.	Summons Pending	-	1 year
15		J.F.C.M., Tadipatri	CC 03/2024	Former M.P.	02.04.2019. 46/2019	U/Sec.506 of I.P.C.	Imprisonment for 2 year or Fine or Both	14.02.2023.	Charges not framed.	Summons Pending	-	1 year
16		J.F.C.M., Tadipatri	CC 04/2024	Former M.P.	04.01.2021. 01/2021	U/Sec.353, 506 of I.P.C.	Imprisonment for 2 year or Fine or Both	31.01.2024.	Charges not framed.	Summons Pending	-	1 year
17		Spl. J.F.C.M. for Railway, Guntakal.	STC 1/2023	Sitting M.L.As.	10.01.2022, Cr. No.8/2022.	U/Sec.146, 147, 174(A) of Railway Act	Imprisonment for 2 years or fine or both	30.07.2022	27.04.2023	Part Heard.	-	6 months
18	Y.S.R Kadapa	Spl. Mobile Court, Kadapa.	CC 58/2018	Former M.L.A.	Private Complaint	U/Sec.138 of N.I. Act	Imprisonment for 2 years or fine or both	21.06.2016	19.01.2021	For Cross of PW1.	-	6 months
19		I A.J.F.C.M., Proddutur	CC 17/2020	Sitting M.L.A.	25.05.2018, Cr. No.206/2018	U/Sec.341 & 188 of IPC.	Imprisonment for 6 months or fine or both	31.12.2018	21.02.2024	For fixing of Trial Schedule	-	6 months

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20	Y.S.R Kadapa	J.F.C.M., Kamalapuram.	CC 21/2020	Sitting M.P. (Rajya Sabha)	11.04.2019, Cr. No.100/2019.	U/Sec.323, 324, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	20.10.2020	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CrI.P.No. 3219/2022, dt 28.04.2022	Stayed	
21	East Godavari	J.F.C.M., Alamuru	CC 11/2020	Former M.P.	14.04.2016, Cr. No.57/2016.	U/Sec.143, 147, 188, 353, 451, 427 r/w 149 IPC & Sec.3 of P.D.P.P Act, 1984.	Imprisonment for 7 years or fine or both	27.10.2018	15.07.2023	For Reply Arguments of Accused.	-	1 month
22		J.F.C.M., Alamuru	CC 12/2020	Former M.P.	14.04.2016, Cr. No.58/2016.	U/Sec.188, 143, 447, 427 r/w 149 IPC & Sec.3 of P.D.P.P Act,1984.	Imprisonment for 7 years or fine or both	27.10.2018	15.07.2023	For Reply Arguments of Accused.	-	1 month
23		V A.J.F.C.M Rajamahendravaram	CC 11/2021	Former M.P.	28.09.2019. 616/2019.	U/Sec.353, 354, 323, 506 of IPC.	Imprisonment for 7 years or fine or both	17.06.2021.	Charges not framed.	For Examination.	-	up to 1 year
24		I A.J.F.C.M., Palakol	CC 31/2023	Sitting M.L.A	26.08.2019. 257/2019.	U/Sec.353 r/w 34 of IPC	Imprisonment for 2 years or fine or both	27.05.2022.	07.03.2024.	For fixing of Trial Schedule	-	6 months
25	Guntur	Spl. Mobile Court, Guntur.	CC 15/2018	Former M.L.A.	05.10.2014, Cr. No.792/2014	U/Sec.448, 506 r/w 34 IPC	Imprisonment for 7 years or fine or both	03.04.2016	16.03.2020	For Judgment.(NBWs against A1 to A3 were recalled)	-	15 days time for disposal.
26		Spl. Mobile Court, Guntur.	CC 48/2018	Former M.L.A.	Private Complaint	U/Sec.120-B, 420, 426, 464, 468, 471 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	05.11.2012	Charges not framed.	For framing of Charges	CrI.MPs. Filed and are pending.	up to 1 year

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1	2	3	4	5	6	7	8	9	10	11	12	13
27	Guntur	II A.J.C.J. Court, Tenali.	CC 5/2020	M.L.A. (Present)	13.07.2011, Cr. No.45/2011	U/Sec.177, 323, 506, IPC, and Sec.125(A) of R.P Act, 1951.	Imprisonment for 7 years or fine or both	31.12.2018	21.10.2020	Stay of all further Proceedings granted by Honourable High Court in CrI.P.No. 4973/2022, dt 12.07.2022.	Stayed	
28		A.J.C.J., Gurazala	CC 9/2022	Sitting M.L.A	21.12.2018. 331/2018.	U/Sec.143, 341, 188 r/w 149, IPC	Imprisonment for 6 months or fine or both	12.10.2020.	Charges not framed.	Summons Pending.	-	1 year
29	Krishna	IV A.C.M.M., Vijayawada.	CC 33/2018	Sitting M.L.A.	Private Complaint	U/Sec.499, 500, 501, 502 r/w 34 of IPC.	Simple Imprisonment for 2 years or fine or both	09.03.2018	Charges not framed.	S/s of A3 pending Stay of all further proceedings granted by Honourable High Court in CRL.R.C.No.294/2021 on 28.04.2021.	Stayed	
30		J.F.C.M., Kaikaluru.	CC 14/2023	Sitting M.L.A.	07.11.2015, Cr. No.112/2015	U/Sec.447, 353, 427 r/w 34 of IPC.	Imprisonment for 2 years or fine or both	18.06.2019	Charges not framed.	For Examination	-	1 year
31		C.M.M., Vijayawada.	CC 23/2023	Former M.L.A.	19.12.2019, Cr. No.811/2019	U/Sec.143, 188, 341, r/w 149 of IPC & Sec 32 of AP Police Act.	Imprisonment for 6 months or fine or both	13.03.2020	02.04.2024	For fixing of Trial Schedule	-	up to 1 year
32		C.M.M., Vijayawada.	CC 24/2023	Former M.L.A.	20.01.2020. 58/2020	U/Sec.143, 341, 353 r/w 149 of IPC & Sec 32 of AP Police Act.	Imprisonment for 2 years or fine or both	16.09.2021.	Charges not framed.	Surety Notices Pending	-	up to 1 year
33		IV A.C.M.M., Vijayawada.	CC 27/2023	Sitting M.L.A	12.04.2019, Cr. No.339/2019	U/Sec.143, 145, 188, 153-A r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 5 years or fine or both	18.05.2023	15.02.2024	CrI.Mps. Pending	-	up to 6 months

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1	2	3	4	5	6	7	8	9	10	11	12	13
34	Krishna	IV A.C.M.M., Vijayawada.	CC 28/2023	Sitting M.L.A	11.04.2019, Cr. No.342/2019	U/Sec.143, 145, 188, 153-A r/w 149 IPC & Sec.32 of AP Police Act.	Imprisonment for 5 years or fine or both	18.05.2023	15.02.2024	CrI.Mps. Pending	-	up to 6 months
35		IV A.C.M.M., Vijayawada.	CC 29/2023	Sitting M.L.A	24.03.2019, Cr. No.276/2019	U/Sec.188, 143 r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 6 months or fine or both	18.05.2023	15.02.2024	CrI.Mps. Pending	-	up to 6 months
36		IV A.C.M.M., Vijayawada	CC 30/2023	Sitting M.L.A.	06.04.2019. 325/2019	U/Sec.188, 171-H IPC & Sec 32 of AP Police Act & Sec.3(x) of Town Nuisance Act	Imprisonment for 6 months or fine or both	27.05.2023.	04.01.2024.	For Arguments.	-	1 month
37		A.J.F.C.M., Nandigama	CC 36/2023	Former M.L.A.	28.02.2017. 58/2017	U/Sec.353, 341, 143, r/w 149 of IPC.	Imprisonment for 2 years or fine or both	21.05.2018.	Charges not framed.	Summons Pending	-	1 year
38		II A.C.M.M., Vijayawada	CC 05/2024	Former M.L.A.	21.03.2019. 151/2019	U/Sec.188, 143, 290 R/w. 34 of I.P.C. and Sec.32 of the Police Act.	Imprisonment for 6 months or fine or both	08.05.2019.	27.03.2024.	For Fixing of Trial Schedule	-	up to 1 year
39		II A.C.M.M., Vijayawada	CC 06/2024	Sitting M.L.A.	20.03.2019. 148/2019	U/Sec.188 R/w. 34 of I.P.C.	Imprisonment for 1 month or fine or both	08.05.2019.	Charges not framed.	Summons Pending	-	1 year

Sl. No.	District	Name of Court	Split up Case No.	Main Case No.	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
40	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 20/2020	CC 5/2018 (The Case against A12 was Split up from CC 05/2018 and Numbered as 20/2020 on 25.11.2020. The Accused No.1 was Jaleel Khan Former M.L.A in Main Case, the main case was disposed on 01.02.2022)	02.09.2011, Cr. No.244/2011 of Governorpet P.S.	U/Sec.143, 147, 323, 353, 427, 506, 109 r/w 149 of IPC.	Imprisonment for 7 years or fine or both	01.12.2011	Charges not framed.	NBW Pending against A12	Split up case From CC 05/2018.	
41		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 23/2020	CC No.45/2018 (The Case against A19 was Split up from CC No.45/2018 and Numbered as C.C.23/2020 on 04.12.2020. The Accused No.1 Kolusu Pardhasaradhi, Sitting M.L.A, A3: Vangaveeti Radha Krishna, Former M.L.A. in Main Case, the main case was disposed on 08.02.2023)	09.06.2015, Cr. No.168/2015 of Suryaraopet P.S., Vijayawada City.	U/Sec.143, 291, 188 r/w 149 of IPC and Sec.32 of the Indian Police Act.	Imprisonment for 6 months or fine or both	03.08.2016	Charges not framed.	NBW Pending against A19.	Split up Case From CC 45/2018	
42		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 4/2022	CC No.20/2018 (The Case against A11 was Split up from CC No.20/2018 and Numbered as C.C.04/2022 on 23.03.2022. The Accused No.1 was Chirla Jaggireddy, Sitting M.L.A in Main Case, the main case was disposed on 22.08.2022)	02.03.2017, Cr. No.46/2017 of Kothapet P.S., East Godavari District.	U/Sec.143, 341, 188 r/w 149 of IPC, and Sec.32 of the Indian Police Act, 1861.	Imprisonment for 6 months or fine or both	27.02.2018	Charges not framed.	NBW pending against A11.	Split up from CC 20/2018.	

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1	2	3	4	5	6	7	8	9	10	11	12	13
43	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 01/2023	CC No.27/2018 (The Case against A:28 and A:33 was Split up from CC No.27/2018 and Numbered as C.C.1/2023 on 12.01.2023. The Accused No.1 Kolusu Pardhasaradhi, Sitting M.L.A, A2: Kodali Venkateswara Rao, Sitting M.L.A., and A3: Vangaveeti Radha Krishna, Former M.L.A. in Main Case, the main case was disposed on 18.03.2024)	29.08.2015, Cr. No.473/2015 of Krishnalanka P.S., Vijayawada City.	U/Sec.341, 188, 290 r/w 34 of IPC.	Imprisonment for 6 months or fine or both	29.09.2016	Charges not framed.	NBWs pending against A28 and A33	Split up from CC 27/2018.	
44		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 04/2023	CC No.69/2018 (The Case against A:48 and A51 was Split up from CC No.69/2018 and Numbered as C.C.4/2023 on 22.02.2023. A1: Gottipati Ravi Kumar, A2: Kakani Govardhana Reddy and A3: Poluboina Anil Kumar Yadav, Sitting M.L.As. in Main Case, the main case is Pending for Arguments.)	12.10.2015, Cr. No.88/2015 of Medarametla P.S., Prakasam District.	U/Sec.143, 341, 188 r/w 149 of IPC.	Imprisonment for 6 months or fine or both	02.01.2016	Charges not framed.	Summons of A48 and A51 are pending.	Split up from CC 69/2018.	

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45	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 06/2023	CC No.10/2019 (The Case against A7 was Split up from CC No.10/2019 and Numbered as C.C.06/2023 on 14.03.2023. The Accused No.8 is Chintamaneni Prabhakara Rao, Sitting M.L.A in Main Case, the main case was disposed on 17.08.2023)	19.03.2011, Cr. No.46/2011 of Eluru III Town P.S.	U/Sec.9(2) of APG Act and Sec.11 of Cruelty against Birds and Animals Act.	Imprisonment for 3 months or fine or both	31.10.2011	Charges not framed.	NBW pending against A7.	Split up from CC 10/2019.	
46		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 10/2023	CC No.11/2020 (The Case against A:91 was Split up from CC No.11/2020 and Numbered as C.C.10/2023 on 15.05.2023. The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	14.04.2016, Cr. No.57/2016 of Alamuru P.S., East Godavari District.	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both	27.10.2018	Charges not framed.	Summons of A91 pending.	Split up from CC 11/2020.	
47		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 11/2023	CC No.12/2020 (The Case against A:91 was Split up from CC No.12/2020 and Numbered as C.C.11/2023 on 15.05.2023. The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	14.04.2016, Cr. No.58/2016 of Alamuru P.S., East Godavari District.	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both	27.10.2018	Charges not framed.	Summons of A91 pending.	Split up from CC 12/2020.	

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48	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 12/2023	CC 9/2020 (Case against A7 is Split up from CC 9/2020 and Numbered as CC 12/2023 on 15.05.2023 . The Accused No.1 was Geddam Vijaya Harsha Kumar, Former M.P. in Main Case, the main case was disposed on 25.07.2023)	25.02.2018, Cr. No.37/2018 of Kadiyam P.S.	U/Sec.188, 143 r/w 149 of IPC.	Imprisonment for 6 months or fine or both	27.03.2019	Charges not framed.	For Appearance of A7.	Split up from CC 9/2020.	
49		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 13/2023	CC 2/2019 (Case against A3 is Split up from CC 02/2019 and Numbered as CC 13/2023 on 16.05.2023 . The Accused No.2 was Former M.P by name Nimmala Kristappa, The main case was pending for Cross of P.W.1)	Private Complaint	U/Sec.500 of IPC	Imprisonment for 2 years or fine or both	12.02.2014	Charges not framed.	NBW pending against A3.	Split up from CC 2/2019.	
50		Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 25/2023	CC No.20/2022 (The Case against A4 was Split up from CC No.20/2022 and Numbered as C.C.25/2023 on 21.07.2023 . The Accused No.1 Bonda Uma Maheswara Rao, Former M.L.A in Main Case, the main case was disposed on 16.02.2024)	01.05.2020, Cr. No.353/2020 of Machavaram P.S., Vijayawada City.	U/Sec.143, 188, 269 r/w 149 IPC and Sec.51(B) of DM Act.	Imprisonment for 6 months or fine or both	14.09.2020	Charges not framed.	Summons Pending	Split up from CC 20/2022.	

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51	Kurnool	Prl. District & Sessions Judge, Kurnool.	SC 1/2021	Former M.L.A.	15.03.2014, Cr. No.119/2014	U/Sec.143, 147, 148, 302 r/w 149 of I.P.C. and Sec.120(B) of IPC and Sec.25(1-B)(b) of Arms Act.	Death or Imprisonment for life and fine	05.09.2014	14.07.2023	For Judgment and Crl.MPs. are pending.	-	1 month
52	Sri Potti Sriramulu Nellore	II A.J.F.C.M., Nellore.	CC 49/2018	Former M.P.	Private Complaint	U/Sec.420, 452, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	18.03.2014	Charges not framed.	NBW Pending against A3.	-	
53		IV A.J.F.C.M., Nellore.	CC 24/2020	Sitting M.L.A.	Private Complaint	U/Sec.500 I.P.C.	Imprisonment for 2 years or fine or both	26.11.2019	31.08.2023	For Trial	-	up to 1 year
54		A.J.F.C.M., Kavali	CC 11/2022	Sitting M.L.A	28.03.2019. 49/2019.	U/Sec.171-C, 188 r/w 34 of IPC	Imprisonment for 6 months or fine or both	22.05.2020.	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CrI.P.No. 1258/2023, dt 16.02.2023	Stayed	
55		A.J.C.J. Court, Addanki.	CC 69/2018	Sitting M.L.As.	12.10.2015, Cr. No.88/2015	U/Sec.143, 341, 188 r/w 149 of IPC.	Imprisonment for 6 months or fine or both	02.01.2016	27.09.2023	For Arguments.	-	1 month
56	Prakasam	A.J.F.C.M., Giddalur.	SC 5/2019	Sitting M.L.A	01.07.2014, Cr. No.152/2014	U/Sec.120(B), 143, 341, 435 r/w 149 IPC and Sec.4 of PDPP Act and Sec.7(1) of CrI. Law Amendment Act.	Imprisonment for 7 years or fine or both	28.10.2016	Charges not framed.	High Court Stay pending in CrI.R.C.No.307/2021, dt: 29.04.2021.	Stayed	-
57	Visakhapatnam	II A.C.M.M., Visakhapatnam.	CC 10/2021	Former M.L.A.	30.03.2019, Cr. No.118/2019.	U/Sec.188, 171(H) of IPC.	Imprisonment for 6 months or fine or both	27.07.2019	Charges not framed.	Service of Summons Pending.	-	up to 1 year
58		IV A.C.M.M., Visakhapatnam.	CC 6/2022	Sitting M.L.A.	25.05.2019. 158/2019.	U/Sec.294-B, 504, 188 of IPC.	Imprisonment for 2 years or fine or both	07.09.2019.	02.12.2019.	For Further Arguments.	-	1 month

Sl. No.	District	Name of Court	Case No.	Sitting/ Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
59	Visakhapatnam	C.M.M., Visakhapatnam	CC 8/2022	Former M.L.A.	29.03.2019. 115/2019.	U/Sec.171-H, 341,188 r/w 34, IPC	Imprisonment for 6 months or fine or both	25.06.2019.	Charges not framed.	For Examination	-	up to 1 year
60		J.F.C.M., Chintapalli	CC 32/2023	Former M.L.A.	24.08.2017. 33/2017.	U/Sec.342, 506, 109, 114 r/w 34 IPC,	Imprisonment for 7 years or fine or both	31.08.2018.	15.02.2020.	For Cross of PW.3	-	6 months
61		J.F.C.M., Chintapalli	CC 33/2023	Sitting M.L.A.	1) 11.12.2015, Cr. No.70/2015 of Chintapalli P.S. 2) 11.12.2015, Cr. No.210/2015 of Paderu P.S. 3) 11.12.2015, Cr.	U/Sec.505(1)(V), 506-II, 124-A of IPC.	Imprisonment for 7 years or fine or both	04.03.2022	18.12.2023	For Sec.313 Examination.	-	1 month
62		XI Add. Metropolitan Magistrate's Court, Anakapalli.	CC 35/2023	Former M.L.A.	04.04.2009, Cr. No.133/2009	U/Sec.171-E r/w 511 of IPC.	Imprisonment up to one year, or fine or both	01.05.2009	02.09.2021	For Sec.313 Examination.	-	2 months
63	Vizianagaram	A.J.F.C.M., Vizianagaram.	CC 29/2018	Sitting M.L.As.	26.07.2014, Cr. No.241/2014.	U/Sec.143, 145, 341, r/w 149 of IPC, and Sec.3(x) of A.P. Town Nuisance Act, 1889.	Imprisonment for 2 years or fine or both	29.08.2016	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.396/201 9 on 01.10.2020.	Stayed	-
64	West Godavari	II A.J.F.C.M., Eluru	CC 07/2024	Sitting M.L.A.	25.07.2018. 196/2018	U/Sec.323, 504, 506 of I.P.C.	Imprisonment for 2 year or Fine or Both	28.01.2022.	Charges not framed.	Summons Pending	-	1 year

STAGE OF THE CASES PENDING AGAINST M.Ps./ M.L.As. AS ON 02.04.2024

Sl. No.	Name of the District	STAGE OF PROCEEDINGS											Sec.313 Cr.P.C. Examination	Judgment	Total
		Pre-Cognizance	Summons	Appearance of Accused	Furnishing of Sureties	Examination	Discharge Petitions Pending	Charges	Trial	Arguments	NBWs/Bws	Stay			
1	Guntur	-	1	-	-	-	-	1	-	-	-	1	-	1	4
2	Krishna	-	6	1	1	1	-	-	5	1	6	1	-	-	22
3	Vizianagaram	-	-	-	-	-	-	-	-	-	-	1	-	-	1
4	Ananthapuramu	-	9	-	-	-	-	-	3	-	-	4	-	1	17
5	Nellore	-	-	-	-	-	-	-	1	-	1	1	-	-	3
6	Kadapa	-	-	-	-	-	-	-	2	-	-	1	-	-	3
7	Prakasam	-	-	-	-	-	-	-	-	1	-	1	-	-	2
8	East Godavari	-	-	-	-	1	-	-	1	2	-	-	-	-	4
9	Visakhapatnam	-	1	-	-	1	-	-	1	1	-	-	2	-	6
10	Kurnool	-	-	-	-	-	-	-	-	-	-	-	-	1	1
11	West Godavari	-	1	-	-	-	-	-	-	-	-	-	-	-	1
TOTAL		-	18	1	1	3	-	1	13	5	7	10	2	3	64

